

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
(DEPARTMENT OF JUSTICE)**

**L O K S A B H A
UNSTARRED QUESTION NO. 4397**

TO BE ANSWERED ON WEDNESDAY, THE 29TH MARCH, 2017

Divorce Cases

**!4397. SHRI JUGAL KISHORE:
SHRIMATI KAMLA DEVI PAATLE:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the cases of divorce are on the rise in the country;**
- (b) if so, the details thereof and the number of divorce cases pending before the family courts in each State of the country during each of the last three years and the current year and the steps taken by the Government to dispose off these cases early;**
- (c) whether the Government has received proposals from various States to set up more family courts in the country to meet the demand;**
- (d) if so, the details thereof and the State-wise details of the steps taken by the Government in this regard;**
- (e) whether the Government proposes to amend the Hindu Marriage Act, 1955 and Special Marriage Act, 1954; and**
- (f) if so, the details of various acts and laws for resolving the increasing divorce cases in the country?**

A N S W E R

**MINISTER OF STATE FOR LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI P.P. CHAUDHARY)**

(a) to (d): No data relating to divorce cases is maintained separately. However, as per the information furnished by the Hon'ble High Courts, a statement giving details of cases pending in Family Courts, State/UT-wise which, inter-alia, includes divorce cases is given in the Annexure. In the Chief Ministers and Chief Justices Conference, 2015, directions have been issued to all High Courts to regularly monitor and take necessary steps for early disposal of such cases. Setting up of Family Courts is the responsibility of the State Government and High Courts.

(e) and (f): At present, there is no proposal to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954.

Annexure

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (b) OF the RAJYA SABHA
UNSTARRED QUESTION NO.4397 TO BE ANSWERED ON 29.03.2017 ASKED BY
SHRI JUGAL KISHORE AND SHRIMATI KAMLA DEVI PAATLE, MPs**

The total number of cases pending in Family Courts are as follows:-

Sl. No.	State	Cases Pending
1	Andhra Pradesh	2507
2	Assam-3109 Arunachal Pradesh-62 Nagaland-26 Mizoram-12	3209
3	Bihar	50847
4	Chhattisgarh	2769
5	Delhi	11862
6	Goa	933
7	Gujarat	10042
8	Haryana	15256
9	Himachal Pradesh*	-
10	Jammu & Kashmir	1490
11	Jharkhand	14261
12	Karnataka	22972
13	Kerala	52446
14	Madhya Pradesh	46866
15	Maharashtra & Diu, Daman, Dadar & Nagar Haveli	45690
16	Manipur	434
17	Meghalaya *	-
18	Odisha	22035
19	Punjab	4533
20	Puducherry	748
21	Rajasthan	14309
22	Sikkim	125
23	Tamil Nadu	37618
24	Telangana	1292
25	Tripura	971
26	Uttar Pradesh	5466
27	Uttarakhand	8048
28	West Bengal	1091

* At present, no Family Court in the State of Himachal Pradesh and Meghalaya.